

| <i>S.No.</i> | <i>Names of State</i> | <i>Year of last Panchayat election</i> |
|--------------|-----------------------|--|
| 4. | Karnataka | 1987 |
| 5. | Madhya Pradesh | 1989 |
| 6. | Rajasthan | 1988 |
| 7. | Tamil Nadu | 1986 |
| 8. | Tripura | 1984 |

Privatisation of Public Sector Undertakings

2135. SHRI V. SREENIVASA PRASAD :
SHRI TARA CHAND KHANDELWAL :
SHRI G. DEVARAYA NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether the Confederation of Indian Industry has urged the Government to set up privatisation agency to launch a time bound programme to privatise public sector undertakings;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to implement the recommendations of CII in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) to (d) The suggestions have been noted.

Khadi and Village Industries Sector

2136. DR. D. VENKATESWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to extend the existing labour laws in the Khadi and Village Industries Sector;

(b) whether a 20 member high powered Committee under the chairmanship of the Prime Minister has been set up to examine these issues;

(c) if so, the time by which the Committee is likely to submit its recommendations;

(d) whether any amendment to the existing labour laws is being considered by the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (e) A twenty

member High Power Committee under the Chairmanship of the Prime Minister has been constituted by the Government to look into the entire gamut of the Khadi and Village industries Sector, including applicability of various labour laws in this sector. Appropriate action shall be taken by the Government on receipt of the recommendations/report of the Committee which is expected by March/April, 1994.

New Industrial Policy by States

2137. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have asked the State Governments to supplement its efforts in implementing the new industrial policy;

(b) if so, whether any steps have been taken to make the State Governments and integral part for the implementation of the new policies in the changed scenario; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) Yes, Sir. Union Government has urged the State Governments to provide an investor-friendly environment to entrepreneurs for setting

up of industries in their respective States.

[*Translation*]

20-Point Programme in Gujarat

2138. SHRI N.J. RATHWA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the funds allocated under 20-Point Programme in Gujarat during the last three years;

(b) the quantum of funds out of actually used; and

(c) the target fixed under this programme in 1993-94 and the funds allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) The Planning Commission does not allocate funds specifically under the 20-Point Programme. The State Governments provide for different items of the 20-Point Programme under sectoral heads in their Annual Plans. As the Department of Programme Implementation monitors only the physical performance under selected items of the 20-Point Programme, information regarding financial performance is not available. A Statement showing the physical targets and achievements is attached.